

**DELHI LEGISLATIVE ASSEMBLY**

**REVISED LIST OF BUSINESS**

**Wednesday, 25<sup>th</sup> March, 2015/ 04 Chaitra 1937 (Saka)**

**2.00 P.M**

**1. Papers to be laid on the Table:**

**1. Sh. Manish Sisodia**, Deputy Chief Minister to lay the copies of Annual Report of DUSIB for the year 2013-14.

**2. Sh. Gopal Rai**, Minister of Transport to lay the copies of Annual Accounts and Audit Report for the year 2012-13 of DTC Employees Provident Fund Trust (English & Hindi Version).

**2. Special Mention(Rule 280):**

Following Members to raise matters under Rule 280 :

1. Sh. Om Prakash Sharma

6. Sh. Rajesh Gupta

2. Sh. Mahender Goyal

7. Sh. Shri Dutt Sharma

3. Sh. Jagdish Pradhan

8. Sh. Jarnail Singh

4. Sh. Adarsh Shastri

9. Sh. Gulab Singh

5. Sh. Ved Prakash

10. Sh. Akhilesh Pati Tripathi

**3. Resolution under Rule 90**

**Sh. Manish Sisodia, Deputy Chief Minister** to move the following Resolution :

“The Government of India vide Notification dated 23<sup>rd</sup> July 2014 of the Ministry of Home Affairs has unilaterally restricted the powers of the Anti Corruption Branch. This Notification is beyond the competence of Government of India and, if operated upon, will severely hamper the anti corruption efforts of the Government of NCT of Delhi. The people of Delhi have given historic mandate to eradicate corruption in Delhi. The said Notification has limited the scope of the Anti Corruption Branch only to the officers and employees of the Government of NCT of Delhi. The malice of corruption does not restrict only to the new scope provided by the Government of India through this Notification.

This House fully understands the will of the people of Delhi to completely eradicate the scourge of corruption from every sphere of life and resolves that no efforts to dilute the anti-corruption movement should be acceptable in Delhi.

This House resolves that the Government of NCT of Delhi should immediately take up the matter with the Ministry of Home Affairs; Government of India for the immediate withdrawal of the Notification dated 23<sup>rd</sup> July, 2014. This House further resolves that Government of NCT of Delhi shall function as per its original mandate against corruption as it existed prior to the Notification dated 23<sup>rd</sup> July, 2014 and continue with its anti corruption efforts as it was functioning prior to the said Notification.”

**4. Consideration & Passing of Bill:**

**Sh. Manish Sisodia**, Minister of Finance to move that “The Delhi Value Added Tax (First Amendment) Bill 2015” (Bill No. 03 of 2015) introduced on 24<sup>th</sup> March 2015 be taken into consideration.

Also to move that the Bill be passed.

**5. Discussion on Budget (Vote on Account) :**

Discussion on Budget (Vote on Account) presented by the Finance Minister on 24<sup>th</sup> March 2015.

**6. Presentation and Voting on the Demands for Grants (Vote on Account) for the period April to June 2015:** The Minister of Finance to present the **Demands for Grants (Vote on Account) for the period April to June 2015.**

**7. Introduction, consideration & Passing of Bill:**

**Sh. Manish Sisodia**, Minister of Finance to introduce the ‘**The Delhi Appropriation (Vote on Account) Bill, 2015**’ (Bill No.02 of 2015) with the leave of the House.

Minister of Finance to move that ‘**The Delhi Appropriation (Vote on Account) Bill, 2015**’ (Bill No.02 of 2015) be taken into consideration.

Also to move that the Bill be passed.